

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3763  
ANSWERED ON:19.04.2010  
TITLE OF LAND FOR BPL PERSONS  
Rama Devi Smt.

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether the Government is aware that a large number of persons living Below Poverty Line (BPL) do not have the title of land;
- (b) if so, whether the Government proposes to bring changes in the policy envisaged for the purpose; and
- (c) if so, the details thereof and the time by which it is likely to be done?

**Answer**

MINISTER OF STATE FOR RURAL DEVELOPMENT(SHRI SISIR KUMAR ADHIKARI)

(a) to (c): Presently, the system of presumptive titles is in operation in the country. The Registration Act, 1908 provides for registration of deeds and documents, not titles. The transaction is recorded, and the transfer of ownership title remains presumptive only. However, on 21st August, 2008, the Union Cabinet approved a Centrally-sponsored scheme, viz., the National Land Records Modernization Programme (NLRMP) with the ultimate goal of ushering in the system of conclusive title with title guarantee in the country.

The activities being supported under the Programme, inter alia, include completion of computerization of the records of rights (RoRs), digitization of maps, survey/resurvey using modern technology including aerial photogrammetry, computerization of registration, connectivity amongst the land records and registration offices, land records management centres at tehsil/taluk/circle/block level and training & capacity building of the concerned officials and functionaries.

The activities under the programme are to converge in the district and district is the unit of implementation. All the districts in the country are expected to be covered by the end of the 12th Plan.

During 2008-09 and 2009-10, funds to the tune of Rs.384.20 crore have been released to the States/UTs towards Central share under the NLRMP and 141 districts in 26 States/UTs have been covered.